

DIVISION BENCH

ITEM NO.118

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.614/2023, IA No.196/2024 IN CP (IB) No.14/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	PHOENIX LIMITED REALCON PVT LTD	ARC V/S	PRIVATE DRASTEE
UNDER SECTION	7 IBC (IN CIRP)		

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yash Tandon, Adv. : *For the Applicant/RP in IA No.614/2023
& IA No.196/2024*

Ms. Lashita Dhingra, Adv. : *For the Respondent*

ORDER

IA No.614/20231

1. This application has been filed under Section 19 of the Code. According to the Ld. Counsel representing the non-applicant respondent, some information have already been supplied.
2. Ld. Counsel representing the RP however, states that still a lot of information are required from the Directors of the Ex-management, which have not been supplied.
3. Let the e-mail communication be sent by the RP to the Directors of the Ex-management within a period of one week specifying what precisely are the information which are still required to be supplied by them.
4. The Ld. Counsel representing the Directors of the Ex-management seeks and is granted two weeks time thereafter, to file their response affidavit as to why the

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information which has been now intimated by the RP have not been supplied by them.

5. Let the information/affidavit be filed within a period of two weeks positively.
6. Let the matter be adjourned for further hearing on 30th July 2024.

IA No.196/2024

1. This is the 6th Progress report filed by the RP. The same is taken on record, subject to just exceptions.
2. Accordingly, IA No.196/2024 stands disposed off.
3. The next progress report be also filed on or before the next date of hearing.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

2nd July, 2024

Bipul Kumar Tiwari
(Stenographer)